

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 77/MP/2025 along with IA No.5/2025**

- Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilisation of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022.
- Petitioner : AMPIN Energy Green Pvt. Ltd. and Anr.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN Energy  
Shri Girik Bhalla, Advocate, AMPIN Energy  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL  
Ms. Tanya Singh, Advocate, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present Petition had been filed *inter alia* seeking issuance of the directions to the Respondent, CTUIL, to accept the Financial Closure documents towards fulfilment of conditions subsequent under Regulation 11(A)(2) of the GNA Regulations in the name of Petitioner No.2 (a Special Purpose Vehicle) for utilisation of the Connectivity dated 14.6.2024, originally granted to Petitioner No.1, under Regulation 5.8(xi)(a) of the GNA Regulations.

2. Learned counsel for the Respondent, CTUIL, fairly submitted that the present matter is squarely covered by the directions issued by the Commission to CTUIL vide Record of Proceedings for the hearing dated 29.1.2025 in Petition No.147/MP/2025 in the matter of SAEL Industries Limited and Ors. v. CTUIL. Learned counsel further submitted that the Petitioners may be asked to submit the relevant documents of financial closure again in terms thereof, which will be considered by CTUIL as per the directions issued therein, and as such, the issue raised in the matter no longer survives.

3. In response, the learned counsel for the Petitioners submitted that while the Petitioners will submit the relevant documents relating to the financial closure again, the matter may be deferred for a week to seek the necessary instructions on the relevancy of

the Petition if any, after the directions issued by the Commission in the aforesaid Record of Proceedings.

4. Considering the above, the Commission adjourned the matter. In the meanwhile, the Petitioners, as indicated above, will submit their documents relating to financial closure to CTUIL again, which will be considered by CTUIL in terms of directions issued by the Commission vide Record of Proceedings for hearing dated 29.1.2025 in Petition No. 147/MP/2025.

5. The matter will be listed for hearing on **6.3.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**